## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:4707
ANSWERED ON:25.08.2010
CORPUS FUND FOR COMPENSATORY AFFORESTATION
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## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the total corpus of the fund established for compensatory afforestation;
- (b) the funds deposited by each State Government towards the corpus fund during each of the last three years;
- (c) whether the Union Government also releases these funds for afforestation programmes;
- (d) if so, the funds released during each of the last three years, State-wise; and
- (e) the steps taken/proposed to be taken by the Government for effective implementation of this programme?

## **Answer**

## MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (e) A statement showing the details of corpus established, including yearly deposits by the States/ UTs under the Ad-hoc Compensatory Fund Management and Planning Authority is at Annexure I. The funds are being released to State CAMPAs in terms of the orders of the Supreme Court of India, dated 10th July, 2009 in IA No.2143 in Writ Petition (Civil) No.202 of 1995 titled Godavarman Thirumalpad Versus Union of India & Ors., the text of which is at Annexure II.